

ORISSA ORDINANCE No. 3 OF 1978

**THE ORISSA MUNICIPAL COUNCILS (REDUCTION OF
TERM OF OFFICE) AMENDMENT ORDINANCE, 1978**

*[Promulgated by the Governor on the 6th June 1978, published in
an extraordinary issue of the Orissa Gazette, dated the 7th June 1978]*

AN

ORDINANCE

**TO AMEND THE ORISSA MUNICIPAL COUNCILS (REDUCTION OF
TERM OF OFFICE) ACT, 1977**

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Municipal Councils (Reduction of Term of Office) Act, 1977 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-ninth Year of the Republic of India :—

Short title
and Commencement.

1. (1) This Ordinance may be called the Orissa Municipal Councils (Reduction of Term of Office) Amendment Ordinance, 1978.

(2) It shall come into force at once.

Orissa Act
11 of 1977
to be
temporarily
amended.

2. During the period of operation of this Ordinance, the Municipal Councils (Reduction of Term of Office) Act, 1977 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

Orissa Act
11 of 1977.

Amendment
of Section 4.

3. In section 4 of the principal Act, in clause (b), for the words, letters and figures "30th day of June, 1978", the words, letters and figures "31st day of December, 1978" shall be substituted.

B. D. SHARMA

DATED THE 6TH JUNE, 1978

GOVERNOR OF ORISSA